

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 4**  
**(IB)-02(PB)/2017**

**IN THE MATTER OF:**

Nikhil Mehta & Sons (HUF) & Ors ... Petitioner/Applicant  
v.  
M/s. AMR Infrastructures Ltd ... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP**

**Order delivered on 13.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Ms. Asmita Duggal in IA-5463/2022  
Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha,  
Advs. for the SRA  
For the Home Buyers : Mr. Siddharth Banthia, Adv.  
For the RP : Mr. Abhishek Anand, Mr. Nipun Gautam, Mr.  
Rohhil Pandit, Advs.  
For the G. Noida : Mr. U.N. Singh, Adv.

**ORDER**

Ld. Counsels for the parties are present.

It is stated that the matter was heard at length before the regular bench.

At the request, list the matter along with all the pending applications again for a physical hearing on 15.03.2023.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**